

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Service Tax Appeal No. 88109 of 2018

(Arising out of Order-in-Appeal No. 104/GH/2017-18/Raigad dated 22.03.2018 passed by the Commissioner of CGST & CX Audit Thane, Mumbai.)

M/s Svizera Labs Pvt. Ltd.
Plot No. D-16/6, TTC Industrial Area,
MIDC, Turbe, Navi Mumbai - 400707

.....Appellant

VERSUS

Commissioner of CGST, Belapur
CGO Complex, 1st Floor, Sector -10,
CBD Belapur, Navi Mumbai – 400 614

.....Respondent

APPEARANCE:

Shri Mohit Raval, Advocate for the Appellant

Shri Dharmendra Singh, Supdt. Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85010 / 2021

Date of Hearing: 12.01.2021

Date of Decision: 12.01.2021

Appellant has sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and it has been accepted through a declaration prescribed in discharge certificate issued by the competent authority.

2. Learned Authorised Representative also admits no outstanding dues against the appellant, as reflected in Form No. SVLDRS-4 submitted by him.

3. In accordance with the provisions of the scheme and as per section 127(6) of Finance Act, 2019, appeal is dismissed as deemed to be withdrawn.

(Dictated & pronounced in open Court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Prasad